

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-321/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **30.07.2018**

NAME OF THE PARTIES: Intact Automation Pvt. Ltd.

v/s.

LKP Systems Engineers Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

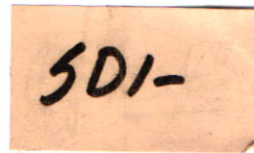
Order

13. C.P. (IB)-321/(MB/2018)

The counsel for the petitioner present. No representation on the side of the Corporate Debtor. In the interest of justice, last chance is being given to the respondent, and the counsel for the petitioner is directed to inform the next date of hearing. List this matter on 06.08.2018.



V. NALLASENAPATHY
Member (Technical)



BHASKARA PANTULA MOHAN
Member (Judicial)